has been behaving with us. Therefore, we must make vital amendments in our foreign policy in the sense that with all our neighbours-Pakistan can be included in this and I am very happy to improve relations with them, but they do not want-including China, we must improve our relations. Also, Madam, in our defence polices, let us go in more for the strategy weapons, for manufacturing them and improving our conventional weapons. Let us not rely at all upon the US. This is my submission. Madam Deputy Chairman, kindly convey this to the Government.

THE RAILWAY CLAIMS TRIBUNAL BILL, 1987

THE MINISTER OF STATE OF THE MINISTRY OF RAILWAYS (SHRI MADHAVRAO SCINDIA): Madam, I beg to move:

"That the Bill to provide for the establishment of a Railway Claims Tribuanl for inquiring into and determining claims against a railway administration for loss, destruction deterioration or non-delidamage, very of animals or goods entrusted to be carried by railway or for the refund of fares or freight to it or compensation for death or injury to passengers occurring as a result of railway accidents and for matters connected therewith or incidental thereto, as passed by the Lok Sabha, be taken into consideration."

Madam. Hon. Members have expressed their concern often about delays in payment and incompensation for deaths accidents. Appointin train ment of Claims Commissioners in maaccidents. and adjucation of jor claims by them, is quite time-consumminor In the case of ing. claimants are requiraccidents, the ed to apply to the ordinary District Courts, and it takes years for the overburdened District Courts to finatheir cases. Hence, there is a lise need for a more prompt machinery to ensure speedy settlement of accident claims

Another category of claims for compensation against the Railways is for loss of and damage to consignments carried by the Railways, The Railways do settle such compensation claims through their own Claims Office'rs. and this internal machinery has been streamlined so that the litigation on this account is minimal. Nevertheless there are some disputed claims which go to the civil courts. The House is aware that Inordinate delays occur in disposal of suits by ordinary civil courts. Madam, 22,425 suits now pending are 3 to 9 years old, and 2,580 suits are pending for a period of more than 9 year in different parts of the country. There is therefore, a denite need to provide an expeditious remedy and to remove harassment and hardship caused to rail users on account of such prolonged litigation. The Estimates Committee and the Railway Reforms Committee had decommended establishment of a Tribunal to settle such matters.

The Government have accordingly brought the Railway Claims Tribunal Bill to provide specialised and exclusive forum for expeditious payment of compensation to the victims of train accidents and a much quicker remedy to the rail users to get their loss and damage claims resolved. The proposed Tribunal will also be vested with powers to deal with disputes regarding refund of fares and freight charges.

The Tribunal will have adequate number of Benches in different parts of the country, so that the applicants are not required to travel long distance for getting the relief, Each Bench will have two Members, one judicial and one technical. This composition will help in quicker understanding of the facts, and judicious application of law. The Tribunal will have powers of summary disposal on the basis of documents and affidavits, obviating the need for lengthy oral evidence, as far as possible.

[Shri Madhavrao Scindia]

I hope that the establishment of the Railway Claims Tribunal will fulfil one of the long standing demands of the rail users, and will go a long way in expediting settlement of their claims against the Railway Administration. With these words, I commend the Bill as passed by the Lok Sabha, for consideration of this House.

The question was proposed

SHRI SUKOMAL SEN (West Bengal): Madam, it is a very important Bill. But I wonder why this Bill was not referred to the Joint Select Committee which is considering the amendments to the original Railways Act which was framed hundred years back, because this Bill relates to many provisions which are included in the original Act. So this should have been considered in the same way by the Joint Select Committee. But this has not been done. It has been brought in a piecemeal way. Madam, while considering this we have to consider the other provisions of the original Act. But the time will not permit.

THE DEPUTY CHAIRMAN: Your time is seven minutes.

SHRI SUKOMAL SEN: It is very difficult to pay atention to this particular clause of the Bill.

Madam, the Minister says that the Railway Administration is very much humane to the problems of passengers, the consignees and consignors, and that to speed up disposal of cases disputes they are setting of the Claims Tribunal. Madam. the basic question is, why are these disputes arising; what is the reason? If you go into the provisions of the original Railways Act enacted a hundred years back by the British Government, it has a different approach to passengers as well as to consignees and consignors-a most inhuman approach. The Railway refuse to take any responsibility even for passengers' lives. damage to any consignment and so on. Unless this is changed only by forming a Claims Tribunal and just speeding up the settlement can we solve the problems of passengers, consigness and consignors? This is not possible. This is my basic and first objection to the introduction of this Bill. This should have been sent to the joint Select Committee for consideration, and then the two Bills could have been brought in a comprehensive manner.

Madam, I will show briefly how the Railways is behaving with passengers, as also consignees and consignors, I will quote some figures. These are all from the Railway Mipublications. In Madam, 172 persons were killed and 421 injured in railway accidents. What was the compensation paid? An amount of Rs. 45.82 lakhs was paid as compensation. Now, Madam, if we assume-it is in the Rules that the maximum compensation for a man killed in a railway accident is Es. 1 - 1 TEN lakh... 🕳

AN HON. MEMBER: Minimum.

SHRI MADHAVRAO SCINDIA. It is a fixed figure.

SHRI SUKOMAL SEN: If it is a fixed figure then the compensation should have been Rs. 178 lakhs in 1977-78, leaving aside the injured persons. But it is only Rs. 45.82 lakhs. both for the dead and the injured. I' will give another example, I can give so many examples. But I am trying to be brief. In 1981-82—and this is from the Railway Ministry's own publication—the total number of deaths because of railway accidents was 446 and injury was to 777 persons. And what was the compensation paid? Only Rs. 46 13 lakhs. These figures are from the 'Indian Railway Safety Performance publication. This is how the problems arise the disputes arise. It is because the Railway Minister's approach is not at all human even towards those who are killed in railway accidents. They do not care for their relatives, their near and dear ones. That is why,

claims are arising. This is about the lives that are lost and the people who sustain injuries.

Now, I take up the question of consigner and consignee. I will quote Section 73 of the original Railway Act. It is now under consideration of the Joint Select Committee It says: "Railway Administration is responsible for loss, damage or detrioration of goods in transit arising from any cause except those due to the act of God, public enemies, omissions or negligence of the consigner or consignee, etc." This Act has many loopholes.

SHRI NIRMAL CHATTERJEE (West Bengal): Even God is mentioned! It is a very secular piece of legislation.

SHRI SUKOMAL SEN: It evoked tremendous laughter in the Joint Committee when we considered it. You can assign anything to the act of God. A train hauls down into the river or a bridge collapses. You can always say that it is an act of God. God was angry and, therefore, it has happened. There are a number loophles by which you can easily evade your responsibility for loss of , life or injury or even loss or damage to the consignments. Unless theses loopholes are plugged, how can you solve the problem only by setting up a tribunal?

I quota Section 74 or the original Railway Act. It says: "When consignment is booked at owner's risk rate, the Railway Administration has no responsibility except or proof by the claimant that such loss or damage was due to negligence." This clause also gives enough scope to the Railway authorities to repudiate genuine claims. In this way, even when it is a case of death or injury-the Railway Minister may give his attention to me-the Railway Administration is in the habit of repudiating the claim and the Act itself provides ample scope to the Administration to repudiate the genuine claims. How many claims ar comin un every vear? It

is said that 4 to 7 lakhs claims are being filed by parties and customers. You can imagine the figures. Another problems is that 35 to 40 per cent of the claims are repudiated. other point I would like to mention is about statistics. There is another subjective factor also about statistics. Can the Railway Administration claim that the Railway authorities are free from corruption? Whether it is a case of loss of life or of injury or of damage to a consignment, can the Railway Minister claim that examine these cases in an atmosphere free from corruption? There too problems are created. It is also our experience that while many genuine claims are repudiated, many claims are also admitted. These are facts and the Railway Minister knows about them. Many false cases The Minister should admitted. through them and take remedial measures In 1984-85, the number claims paid was 1,58,900 and number of claims repudiated was 1,73,000. It means that more claims were repudiated than the which were admitted by the Railway Administration There are always technical grounds. Now what are the technical grounds? Claim was submitted before six months, etc. There was negligence from the party, defective condition of packing, improper loading-all these factors play into the hands of the Administration technical to repudiate claims on grounds. As a result, Madam, the Railway administration is also losing its credibility to the people, to the passengers as well as to the consignees. They are losing the credibility. This Act should be properly modified so that the Railway administration takes a humane approach to the passengers and to the consignees and to public at large. Then only the question of settling the claims in a quick manner arises Otherwise, simply by setting up a Tribunal the problem cannot be solved.

Madam, now perhaps about 52,000 claims are pending. According to the Bill ther will to 19 Pench of

[Shri Sukomal Sen]

the Claims Tribunal. So many claims are arising throughout the country. (Time bell rings) I do not know how theses 19 Benches will cope up with these claims that are accumulating day by day. Theses are also insufficient and these 19 Benches would not be able to cope up with the situation.

THE DEPUTY CHAIRMAN: Please conclude now.

SHRI SUKOMAL SEN: I feel this Bill is entirely defective and this should have been sent to a Joint Committee a comprehensive consideration by the Committee and then they should have come up with the original Act with modifications. Otherwise this Bill cannot simply solve the problem.

SHRI NIRMAL CHATTERJEE: Let the Minister not say that corruption is also a universal phenomenon.

डा० फागुनी राम (बिहार) : माननीय उपसभापति महोदया, श्रापने मझे बोलने के लिये समय दिया इस के लिये मैं ग्रंपनी कृतज्ञता ज्ञापित करता हुं ग्रौर माननीय रेलवे मंत्री जी को धन्यवाद देना चाहता हूं कि उन्होंने यहां पर रेलवे क्लेम्स ट्राइब्युनल बिल विचार के लिये पेश किया है। इस की डिमांड बहुत पहले से की जारही थी। ग्राज लोगों को ग्राकांक्षाग्रों की पूर्ति के लिये इस बिल को इस सदन में पेश कियाजारहाहै। यह बात है कि क्लेम्स रेलवे का बहुत सूक्ष्म श्रंग है। क्षति पूर्ति में जो जाने जाती हैं, या रेलवे में जो सामान की बर्बादी होती है या जिन पैरिशशेबिल गुड्स की बर्बादी होती है या जब पशुत्रों का ट्रांसपोर्टेशन किया जाता है तो उस में क्षति होने से रेलवे के नियमों के ग्रनसार क्लेम्स को देने का प्रावधान है। लेकिन इस के लिये पहले एक अधिकारी होता था, क्लेम्स कमिश्नर के यहां सारी बातें जाती थीं श्रीर उस सब मे बहत समय लगता था जिस से रेलवे के कलेम के प्रति लोगों में एक उदासीनता स्नाती थी स्रोर कभी-कभी ऐसा होता था कि जितनी रकम लोगों को **उन के क्ले**म की मिल सकती थी उतनी था उस से ज्यादा रकम उन की खर्षे हो जाती थी। इस लिये जरुरी था कि इस तरह के किसी रेलवे क्लेम्स ट्रिब्युनल की स्थापना की जाय ताकि इस कार्य में समता लायी जा सके।

इस्टीमेट कमेटी ने ग्रौर रेलवे की इस्टीमेट कमेटी ने भी श्रीर सेफटी कमेटी ने भी रेलवे क्लेम्स दिब्यनल के बारे मे **ग्रनशंसा की थी । इस लिये** जरूरी है कि रेलवे क्लेम्स दिब्युनल की स्थापना की जाय । जहां तक पैडिंग केसेज का सवाल है, उनको देखने से पता चलता है कि बहुत सारे केसेज कोर्टस में पैडिंग हैं ग्रौर बहुत सालो से वे पेंडिंग चले श्रा रहे हैं। उन के जल्दी निष्पादन के लिये भी जरूरी है कि इस की स्थापना की जाय। 22450 केसेज प्रभी ऐसे हैं कि जो 3 वर्ष से लेकर 9 वर्ष तक की अवधि सेपेंडिंग 2580 केसेज ऐसे है कि जो 9 वर्ष मे प्रधिक से पेडिंग है। इन सारे मामलो का शीघ्रता मे निष्पादन करने के लिये जरूरी है कि सरकार इस पर विचार करती । यह प्रशसा की बात है कि माननीय मंत्री जी के काल में इन पेडिंग केसेज में कमी ऋषी है। प्रसन्तता को बात है । 1984-85 मे वर्ष के ग्रंत तक 84919 पेंडिंग क्लेम्स थे 1985-86 में घटकर 41000 रह गये ग्रौर इस तरह से 1984-85 की में पेंडिंग क्लेम्स मे **ग्र**ोक्स 1985-86 51 परसेट की कमी श्रायी। में पेडिंग क्लेम्स 1986-87 निपटारे में 30 प्रतिशत की कमी प्रायी है स्रौर यह रेलवे प्रशासन की शोधनता, चुस्ती भ्रौर कर्मठता का प्रतीक है। इस लिये इस बिल के लागू होने से केसेज का निष्पादन शीघ्र होगा, केसेन का मेटिलमेंट जल्दी होगा और इस से लोगों में रेलवे के प्रति विश्वास जागेगा श्रीर श्रास्था बढेगी श्रीर उसका ट्रैफिक बढ़ सकेगा।

इस द्रिब्युनल में जो सदस्यों का चयन किया गया है उसके लिये हमको प्रसन्नता है। उस में जजो को रखा गया है। वे उन्नत कोटि के जज होगे। जो तकनीकी ग्रधिकारी रखे गये हैं या जो तकनीकी सहायक रखे गये हैं वे भी ग्रनुभवी रखे गये है। जो टेक्निकल लोग, तकनीकी सहायक रखे गए हैं, या जो सदस्य सचिव रखे गए हैं इन सभी के संयोग से यह द्रायब्युनल बनेगा और मुझे खुशी है कि यह द्रायब्युनल प्रपने कार्यों का सही ढंग से निवंहन करेगा।

The Railway

elaims

महोदया, विधेयक में जो बैंचों की स्थापना करने के बारे में कहा गया है कि 19 बैंच स्थापित की जाएंगी, इस बारे में मेरा कहना यह है कि काम की अधिकता को देखते हुए इनकी संख्या थोड़ी बढ़ाई जानी चाहिए क्योंकि क्लेम्स का निल्पादन शीझता से हो सके, इसके लिए ही उनकी स्थापना की जा रही है। यदि किसी बैंच पर अधिक काम का लोड पड जाएगा तो क्लेम्स का डिस्पोजल शीझता से नही हो सकेगा। इसलिए यह जरुरी है कि काम की अधिकता को देखते हुए जैसे जैसे काम बढ़, वैसे वैसे जहा भी आवश्यकता हो, वैचों की संख्या बढ़ाई जानी चाहिए।

ः महोदया, इस ट्रायब्युनल में जो केसेज म्राएंगे, उनके लिए म्रावेदन करने की म्रविध सीमा दी गई है ग्रौर यह भी कहा गया है कि यदि समय पर क्रावेदन न दिया जा सका हो तो उसके लैप्स करने के कारण बताने पर भी वे आवेदन दे सकेगे। लेकिन क्लेम्स के फैसले की भी सीमा होनी चाहिए कि इतने समय के ग्रंदर क्लेम्स का निपटारा कर दिया जाना चाहिए । इसके साथ ही क्लेम्स के फैपले के अनुमार जो पैसा बनता हो, उसके लिए भी सीमा निर्धारित होनी चाहिए कि उस समय के ग्रंदर उसे पेमन्ट कर दिया जाएगा । क्लेम्स के डिस्पोजल के बाद उसे ग्रधिक समय तक पैसा लेने के लिए भटकने की जरुरत न पड़े, यह भो उसमें प्रावधान होना चाहिए । मुझे विण्वास है कि मंत्री जी इस स्रोर ध्यान देगे।

महोदया, क्लेम्स के साथ ही दुर्घटनाग्रों में ग्रब काफी कमी ग्राई है। जहां 1980-81 में 400 दुर्घटनागं हुई थीं, 1985-86 में केवल 86 दुर्घटनाएं हुई हैं। 1985-86 में 6.8 परसेट की कमी ग्राई ग्रीर 1986-87 में 1.3 पर सेंट की ग्रीर कमी ग्राई है। इसके लिए

मंत्रों जो बधाई के पात है क्यों कि दुर्घटनाओं को रोकने में निश्चय ही क्लेम्स प्रधिकारियों ग्रीर कर्मचारियों की तत्परता के फलस्वरूप कमी ग्राई है। यह मंत्री जी की दूर-दिशता का प्रमाण है, यह उनकी दूरदिशता का ही परिणाम है कि रेल दुर्घटनाओं मे कमी ग्राई है। इसके लिए मैं उनके प्रति ग्रपनी कृतज्ञता ज्ञापित करता हूं।

महोदया, अब मैं विहार की स्रोर भी आपका ध्यान आकर्षित करना चाहता हं बिहार धर्मों का संगम है। बौद्ध धर्म, जैन धर्म का उद्भव हुन्ना वहा पर राजगीर, पावापीर पटना साहेब का गुरुद्वारा है, बौद्ध मदिर है। विभिन्न धर्मों के वहां संगम स्थल है, लेकिन वहां पर ट्रेन की सुविधा बहुत ही कम है। एक ही ट्रेन वहां से पौने 11 बजे चलती है ग्रीर यातियों को ग्राने ज्ञाने में काफी. कठिन।इयों का सामना करना पडता है। यातियो की सुविधा श्रीर पर्यटको ने लिए एक ऐसी ट्रेन की न्यवस्था ग्राप करें जो कि पटना से मगध, गया को शाम को चले ग्रौर सुबह वहा पर पहुंच जाए । इस संबंध में मैंने मंत्री जी को पहले भी लिखकर अनुरोध किया था कि मगध ट्रेन में भी उसको ऐडजेस्ट किया जा सकता है। यहा दिल्ली से जो ट्रेन डीलक्स कलकत्ता जाती है, उसको यदि डेली किया जाए तो यातियों को काफी सुविधा हो सकती है।

ग्रंत में ग्रापके श्रादेशानुसार मैं पुनः इस रेलवे क्लेम्स विधेयक जिसके द्वारा ट्रायच्यूनल स्थापित करने की व्यवस्था है, उसका पुरजोर समर्थन करते हुए माननीय मंत्री जी को ग्रौर श्रापको धन्यवाद देता हूं कि श्रापने मुझे इस विधेयक पर बोलने का ग्रवसर दिया।

धन्यवाद ।

श्री जगदम्बी प्रसाद यादव (बिहार) । माननीय उपसभापति महोदया, में अपने मार्कासस्ट सदस्य की इस बात का ध्रनुमोदन करना चाहता हूं कि भारत सरकार ऐसा लगता है, ज्वायट सेलेक्ट कमेटी या प्रवर

[श्री जगदम्बी प्रसाद यादव] समिति का नाम ही भूल गयी है। अन्यथा कुछ ऐसे सवाल हैं जहां पर अच्छे ढंग से विचार करने के लिए उसको समय चाहिए। जितनी भी संसदीय प्रणाली की सरकारे है मैं यह कह सकता हूं कि वहां पर 70-80 परसेंट विधेयक पहेले प्रवर समिति या संयुक्त प्रवर समिति को जाते हैं लेकिन यहां पर यह प्रिक्तिया बंद कर दी गयी है मेरी समझ में यह बात नही ग्रा रही है कि ऐसा क्यों है। जिस प्रकार का यह सवाल है और फ्रांवश्यक भी है इस को जरूर प्रवर समिति को जाना था। रेतने एक्ट पुराना पडा़ हुन्ना है उसमे भी सुधार होता च।हिए। मैं रेल मंती महोदय कहुंगा कि सं जमाने के रेलवे एक्ट को, प्रचलन व्यवस्था को नया रूप देने के लिए इसका उद्वार करना चाहिए निश्चित्तपूर्वक इमको संयुक्त प्रवर समिति को भेज कर इसकी क्राजिनल के चिन्तन का एक्ट बनाये।

में इस बात के लिए भी मंत्री महो-दय का धन्यवाद ज्ञापन करना चाहुंगा कि मंत्री जी ने चाहा है दावे का काम जल्दी से जल्दी निपटे ग्रीर जो भक्तभोगी है वह उसे पा कर दूसरे काम में लगा सकेः । بمراجع والمتناء

मैं इसके कंस्ट्रकशन रचना पर भी दो बातें कहना चाहता हूं। चैयरमैन श्रीर वाइस चयरमैन दोनों को जुडिशियरी से लेने की बात कही है। चैयरमैन तो जुडिशियरी का हो यह तो ठीक है लेकिन वाइम चैयरनैन और सदस्य के लिए ग्रापने • यह भी लगा दियां है कि रेलवे का श्रधि-कारी हो । क्या यह सम्भव हो पायेगा? चवरमैन, वाइम चैयर मैन श्रीर सदस्यो की संख्या ऋषिने रखी है 33 । समझ में नहीं ग्रांता कि जडिशियरी के लोग इपने ग्रापायेंगे। जुडिशियरी को भ्राप लाना चाहते है यह ठीक है। जो रिटायर्ड हैं वह तो ग्रांसकते है। रिटायर्ड के पहले वे अध्येंगे यह मेरी समझ में बात नहीं स्राती । रिटायर्ड लोग स्रा पायें तो उनको लेकर क्रांग क्या कीजिएगा? वे किननी जल्दी काम को निपटा सकेंगे यह सोचने की बात है। दूसरे भ्रापने यह

नही उल्लेख किया कि चैयरमैन की प्रनु-पस्थिति मे क्या होगा : जिस प्रकार से दूसरी संस्थायों में होता है कि चैयरमैन की पन्पस्थिति मे वाइस चैयरमैन चार्ज लेता है इस प्रकार की प्रक्रिया इसमे नही है। इस को पढ़ कर श्राप देख लें।

Tribunal Bill

1987

सारे देश मे 19 बैंचेज स्थापित करना चाहते है। भारत की रेल लाइन को एक तरह से खड़ा कर दे तो वह चन्द्र-लोक नाप सक्के है। इतनी विशाल रेलवे लाइन है। इसके साथ की बात भी करेतो लगभग 7 ल।ख क्लेम हर साल ग्राने की वात ग्राती है, मोटे-मोटे क्लेमो की बात करें तो सिर्फ एफ सी० भ्राई० के 43 करोड़ के क्लेम म्राते है । इतनी सब विशालता को देख कर रेलवे के फौलाव की देख कर, देश के विस्तार को देख कर, क्लेम की संख्या देख कर ग्रौर साथ-साथ इसके ग्रमाउंट को देख कर 19 बेंचेज सभी लोगों को शंका है। यह शीघ्र काम कर सकेंगे या नही इस पर शंका

एक सवाल ग्रीर इसमे उठता है कि म्रापकी मनेक समितियां है म्राप उनका भी लाभ ले सकते थे। पता नही क्यों नहीं लाभ लेने की बात सोची गयी यह भी उपभोक्ताम्रो की सुख-सुविधा के लिए ही है। भले ही सिवल कोर्ट के रूप में न ले । यहां पर कुछ समस्याम्रों का समाधान रेलवे यात्री सुविधा के लिए ही नही समान सुविधा के लिए भी कर सकते थे। यह लॉभ ग्रांप दे सकते थे। भ्राप यह देख सकते है कि क्या उपयोगी हो सकता है ।

दूसरी बात जो क्लेमस की है ग्रापने प्रोपर्टी संबंधी क्लेम को क्लेम माना है। दुनिया मे भ्रगर देखा जाये तो क्लेम्स सिर्फ प्रोपर्टी संबंधी नही होता रेल - के न चलने के कारण लास, रेल के विलिम्ब से चलने के कारण लाम, बिना सीटी दिए चलने के कारण लास, मानसिक लास,

इस प्रकार से अनेक प्रकार के लास है नितक अपने इसमे उल्लेख नहीं किया। स्राप जैसे स्राधुनिक युग के जानकार मंत्री को, जब हम 21वी सदो की बात करते है तो उसके पहले हम यह बात करते हैं कि पाष्टवात्य जगा में जो सुविधायें है वे सुविधाये हम लोगों को 1.00 р.м. देनो चाहिए । रेल गाडियों मे सिर्फ एक रोडेटस से हो लास नही होता है, बल्कि गाडी चढ़ने में भी लाज होता है। गर्डी मे ऋरिक्षण करने के बाद भी सीट नहीं मिलती है, अप्रारक्षण नहीं हो पाना है, इन सब कामों में लास होता है। उसके बारे मे आपने विवार महीं किया है। इन लासेन की पूर्ति करने के संबंध मे आपने क्या उपाय किए है, इस बारे में अपने कुछ नही वताया है। भ्राप जानते हैं कि हवाई जहाज से यात्रा करने में तो इंश्युरेस ही जाता है, लेकिन रेलवे से यात्रा करने वाल। का इस प्रकार का कोई लेकिन ईश्व गुरेंस नहीं होता है । एक्सीडैंन्ट होने पर लोक्षेत्र पर विवार हो जाता लेकिन रेलों में चढ़ने में जो लोस होता है या दूसरे प्रकार से पैसेन्जर्स की जो लोस होता है उसका अधिन प्रावधान नहीं किया है। इन लोतेन को ऋष कैंते पूराकरेगे, इस के लिए ग्रापने कोई प्रक्रिया

उपसभापति . ग्रापका समय खत्म हो गया है।

अपनाई है।

्रश्री जगदल्बी प्रसाद यादव : दूपरी बात मैं यह कहना चाहना हू कि आपने 19 बैंबेन बनाई है। मैं यह जानना चाहरा हं कि क्या ब्रास्त ये बैकेन क्लेस्स के ब्राधार पर बनाई है या रेजने विस्तार के अर्थार पर बं⊀≀ई किस ऋ। बार पर बैं वेग स्थापित की हैं? न्नाप शीद्या में निर्मय देना चाहते हैं। लेकिन में यह कहा। चाहता शीध्या से दात्रों का निर्णय तो जाएगा उसका पेरैन्ट भी शील हो पके, इप के बारे में आग क्या सोव रहे हैं ? एक बात में विचार के लिए यह भी

कहना चाहता हूं कि सिविज कोर्ट का जो प्रोसीनर है, क्या वह प्रोसीनर यहां भी होगा ? सिविल कोर्ट तो श्रोपन मे अपनी कार्यवाही करते है। इम पर भी म्रापको विचार करना चाहिए, ग्रौर इन सब बातों के निराकरण के लिए चिन्तन करना च।हिए ।

Tribunal Bill

1987

उपसभापतिः : श्री राम ग्राधेश सिह-अन्पस्थित । श्री चतुरानन मिश्र ।

श्री चतुरानन मिश्र (बिहार) : उप-सभावति महोदय, जहां तक इस बिलकः ताल्लुक है इसका संबंब सिर्फ पिटीशन्स जल्दी से जल्दी डिसपीज ग्रन्फ हो सके, इस बात से है ग्रौर इस दृष्टि से यह स्वागत योग्य बात है। यह ट्राइब्नल रहेगा ग्रीर वहां लोग जायेंगे, ग्रपने क्लेम्स पेश करेंगे । लेकिन सोचना यह है कि सिविल प्रोसीजर इसको गाइड करेगा और इसमें दिक्कत अगती ही है। लेकिन हुमारा ख्याल है कि भ्रगर टाइम टेबल जजमैन्ट के लिए हो कि इतने पीरियड तक हो जाएगा तो ठीक यह बात इस बिल में कैसे रखी जा सकती है, इसको देखनाहोगाधौर यह भी देखना होगा कि हमारा जो फन्डामैन्टल ला है उसके खिलाफ तो नहीं है । इस बारे में में क्लीयर नहीं हूं। इसलिए ग्रापसे चाहुंगा कि ग्राप इस बारे में सोचे ।

दूसरी बात भे यह कहना चाहता हूं कि जो जजमैन्ट हो जाएगा उसको रेलवे जल्दी लागू करे, इसका भी स्राप प्रावधान करें। देखने में यह म्राता है कि डिसीजन तो हो जाते है लेकिन लोगों को दफतरों के चक्कर लगाने पड़ते हैं, फिर भी काम नहीं होते हैं। इस बारे में सिकें इतना ही कहना चाहुंगा कि यह काफी नहीं है कि स्राप इस की देखेंगे क्योंकि स्रकेले मंत्री महोदय कहां कहा देखेंगे। इस बारे में भ्रापको स्थिति स्पष्टकरनी चाहिए ।

कई माननीय सदस्यों ने कहा है कि बैंचेज तो 19 होंगी, लेकिन अगर चैयरमैन The Railway claims

(श्री चतुरानन मिश्र)

बीमार पड़ जाय तो मवर्नमेंट को नोटि-फिकेशन लाना होगा । इस देश में यह देखा गया है कि नोटिफिकेशन करने में टाइम लगता है। श्राप क्यों नहीं चैयरमैन को ही ग्रधिकार दे देते हैं कि काम वाइस-चैयरमैन देखेगा । यह कोई दूसरा इंस्टिट्यूशन नहीं है, जुडिशियरी है, इसलिए ला में प्रोवाइड करना होगा। हमारे देश में यह देखने में श्राता है कि ज्यादातर पब्लिक सेक्टर के श्राग्नाइजेशन में चैयरमैन या मैनेजिंग डाइरेक्टर नहीं है टोपलैस है। लेबर मूवमैन्ट से हमारा संबंध है । हम जानते हैं क्या स्थिति है कई ट्रिब्युनल में चैयरमैन नहीं हैं, केस लिखते लिखते वे मर जाते हैं या मंत्री को कुछ हो जाता है। दूसरे की बहाली नहीं हो पाती है। इसलिए भ्राप इसका प्रावधान कर दीजिए मुझे यह शोटंकीमग लगती है। एक बात ग्रौर है जिसका संबंध पेरेन्ट एक्ट से है। जैसा देर से पहुंचे या गाडी में जा रहा था ग्रौर उसको चोर डकैतों ने लट लिया । इसके लिए जब तक पेरेन्ट एक्ट मे कुछ नहीं किया जाएगा तब तक मुझे ऐसा लग रहा है कि इसमें दिक्कत होगी । इसलिए इसको करना चाहिए ।

म्राखिर में मैं एक बात कहना चाहुंगा जिसका इससे इतना संबंध नही जितना पेरेन्ट एक्ट से है । मंत्री महोदय ईमानदारी से ग्रपना प्वांन्ट ग्राफ व्य से काम करे वह तो ठीक है । लेकिन मेरे सामने बहुत से केसेज अते हैं । जो लोग एक्सीडैन्ट से मारे जाते हैं, खासकर जो गरीब लोग मारे जाते हैं उनके किसी एक डिपेन्डेन्ट को नौकरी देने का ग्राप **प्रावधान करे ।** मंत्री महोदय के पास बहुत जगहों से केसेज ग्राये हैं । मैंने रिप्रजेन्ट किया उसका शार्ट जवाब है कि यह प्रावधान नही है। इस चीज का कोई प्रावधान नहीं है कि उनके बच्चों को काम दिया जाय । लेकिन यह भी प्रावधान नहीं है गाडी मे जान से मारा जाय इसका भी कोई सेक्शन नहीं है । इंसलिये जब पहला बिना सेक्शन के है तो दूसरा भी बिना सेक्शन के किया जाय यही मेरा श्चापसे भ्रन्रोध है । महोदय, जैसा कि

मैंने कहा इसका लिमिटेड एम अच्छा हैं इसमें कुछ सुधार किया गया है। फिर आगे जब आवश्यकता होगी तो फिर आगे भी धक्कमधक्का होती रहेगी

श्री सत्य प्रकाश मालवीय दें (उत्तर प्रदेश): माननीय उपसभापित महोदय, यह जो विधेयक लाया गया है यह स्वागत योग्य है। बहुत दिनों से इसकी स्रावश्यकता स्रनुभव की जा रही है। मुझे पूरी स्राशा है कि जिन उद्देश्यो की पूर्ति के लिए यह विधेयक लाया गया है उसका कार्यान्वयन कराने के लिए रेल मंत्रालय स्रौर रेल विभाग कोई कोताही नहीं बरनेगा स्रौर इसके पीछे जो मंशा है वह पूरी होगी।

महोदया, मेरे मन में केवल दो-तीन शंकायें हैं जिस ग्रोर में मंत्री महोदय का ध्यान ग्राकाषित करना चाहता हूं। इसकी धारा 5 में है कि कोई व्यक्ति ग्रध्यक्ष के रूप में नियुक्ति के लिए तभी ग्राहित होगा जब कि वह किसी उच्च न्यायालय का कोई न्यायाधीश है या रहा हो उपाध्यक्ष के लिए इसमे योग्यता रखी है कि किसी उच्च न्यायालय का न्यायाधीश हो या रहा हो या न्यायाधीश होने के लिए ग्राहित हो।

में भ्रमझता हूं कि जो हाई कोर्ट का जज है यह उनके लिए एक प्रकार का प्रलोभन होगा । इसमें खुद ही ग्राप इस तरह की व्यवस्था कर रहे है कि जो व्यक्ति कृष्टियुनल का ग्रध्यक्ष या उपाध्यक्ष होगा बा भारत सरकार के ग्रन्तर्गत या रेल मंबालय के ग्रन्तर्गत किसी भी प्रकार की नौवरी नहीं पा सकेगा । महोदया, इस पर मेरी ग्रापित है । जैसा ग्रापित की नौवरी नहीं पा सकेगा । महोदया, इस पर मेरी ग्रापित है । जैसा ग्रापित की नौवरी नहीं पा सकेगा । महोदया, इस पर मेरी ग्रापित है । जैसा ग्रापित की नौवरी नहीं का किसी उच्च न्यायानलय का न्यायाधीश है वा रहा हो तो इसको ग्राप थ डा व्यापक बना ले, ग्रार उसमें श्राप यह जोडिए कि न्यायाधीश ह ने के लिये ग्रीहत हो ।

145 The Railway tlaims

दूसरा, एक बात मेरी समझ में नहीं ब्रातीं कि 2(ख) में इस बात का प्राववान है कि भारतीय विधिकसेवा का, लीगल सर्विस का सदस्य रहा हो । महोदया, जहां तक मेरी जनकारी इंडियन लीगल सर्विस है ही लेकिन इसमें प्रावधान है कि भारतीय विधिक सेवा में रहा हो। महोदया, इंडिन्यन ले/गल सर्विस 20—25 साल पहले समाप्त हो गई है। अगर इस सर्विस का कोई व्यक्ति जेवित होगा तो वह 85--90 वर्ष से कम नहीं होगा। इसलिए मंत्रो जी भ्राप इस बात स्वष्ट करने का कष्ट करें कि यह विधिक सेवा क्या है ...(व्यवधान)... भारतीय विधिक सेवा लिखा है श्रग्रेजी में इंडियन लेगिल सर्विस है।धारा 5 की उपघारा 2(ख) में है कि :

A person shall not be qualified for appointment as Vice-Chairman unless he has been a member of the Indian Legal Service and has held a post in Grade I of that Service or any higher post for at least five years.

हिन्दो में इतका अनुवाद किया गया है भारतीय विधिक सेवा । मंत्री ज ग्रवते उत्तर में इप बात को स्पष्ट करें कि भारतीय विधिक सेवा से क्या त्राशय है। इस में जो धारा उसको उपधारा 1 में (समय को घंटी) एक मिनट में समाप्त कर रहा गंकामों को तरफ भ्या मानिषत कर रहा हं स्वाप्त के तो कर हो दिया है।

इसमें धारा 19 को उपधारा 1 में कहा गया है कि "दावा स्रधिकरण को **प्रावेदन करने वाला कोई व्यक्ति दाव भ्रधिकरण के अमक्ष प्रपत्ना मानला प्र**न्तुत करते के लिए स्वयं ह जिर हो सकेगा या अपना पसंद के किसा विधि व्यवपायी की महायता ले पकेगा ।" मैं तमझा। हं कि लोगन प्रैक्टिशनर का जो, प्रात्रधान किया गरा है, विधि व्यवसयोः के क्यवस्था है वह लत है। जो लगल प्रैक्टिसनर एक्ट है उसमें इस

साफ तरोके से परिभाषा को गई है कि लीगल प्रैदिटस इज नाट ए प्रोफेशन तो इस ब्रोर भी मंत्री जी पा करेंगे ब्रौर मेरेसुझाव की श्रोरदेख कर के परिवर्तन करने की को शिक्ष करेंगें। मेरा एक प्रस्ताव यह है कि जिस प्रकार से रेल प्रशासन को वकीलों की सेवा उपलब्ध लेकिन जो व्यक्ति दावा प्रस्तुत करेगा वह वही व्यक्ति होगा जो चारा विपत्ति का मारा हुआ होगा उसको क्लेम नही मिल रहा होगा इसलिए मेरा मंत्री जी से यह निवेदन है कि उस व्यक्ति को रेल विभाग की स्रोर से कानूनी सहायता दी जाए। इस प्रकार का प्रावधान दूसरे न्यायालयों में जो फौजदारी मामले होते हैं जो लोग गरीब होते है ग्रीर वकील नहीं कर सकते हैं उनको सरकार की श्रोर से यह सुविधादी जाती है मैं यह चहताहूं कि इस प्रकार का काननी सहायता का प्रावधान श्राप भी कर दे। जो व्यक्ति दावा प्रतुत करे आप पहल उसकी जांच पडताल कर लें अगर वह इस स्थिति में नहीं है कि किसी वकील की मन्द ले सके तो क्रापके द्वारा उसको क नुनी सह यता भी दी जानी चाहिए क्योंकि हर व्यक्ति को कानून की जानकारी नहीं होती है। इन शब्दों के साथ इस विधेयक का समर्थन करता हुं इस ब्राशा श्रीर विश्वास के साथ कि मेरे मन में जो शंकाये हैं उनका मन्नी जी स्पष्टीकरण करने की ज़्या करेगे।

Tribunal Bill

1987

SHRI PUTTAPAGA RADHAKRI-SHNA (Andhra Pradesh): Madam, I welcome establishment of the Railway Claims Tribunal. At the outset I would like to say a few words about the Government's attitude towards the railways.

Earlier, railways used to be a Ministry. Now it is made a Department within another Ministry. There used to be a Cabinet Minister for the railways portfolio. Now there is only a Minister of State for Railways. I have no complaint against Mr. Madhavrace: Scindia. He is a young man, very handsome. He speaks well, smiles

[Shri Puttapaga Radhakrishna] well and receives well whenever a representation goes to him. I have no grievance against Mr. Madhavrao Scindia. If he is the most suitable man for railways, let him be made a Cabinet Minister. It will establish the Government's attitude or interest towards the wellbeing of the railways. That is the point.

Coming to the Bill, Madam, Railway Claims Tribunal is a quasijudicial forum Hitherto there has been no judicial or quasi judicial forum with so many Vice-Chairmen, do not know what is the purpose of setting up an office of Vice Chairman. For instance, if you take the Supreme Court, there is a Chief Justice and then there are other Judges. It means the Chief Justice is also Or take the High Courts. It is the same thing there also. There is a Chief Justice and there are other Judges, which means the Chief Justice is also a Judge. In the same way, wherever there is an Administrative Tribunal there is a Chairman and there are other Members and the Members include the Chairman also. This is the case, general-Therefore I am unable to understand the purpose of providing for four Vice-Chairmen in this particular Tribunal, with a special status

Apart from this, as far as my know-ledge goes, the Bill has no provision for a code of procedure. The Minister simply said "code of procedure". If I understood him correctly, the Code of Civil Procedure applies to this Tribunal If the Code of Civil Procedure applies to this Tribunal, then it will be a cumbersome procedure and claims will never be settled There should be a simple procedure and there should be summary trial by the Claims Tribunal. The Civil Procedure Code will not serve the purpose bere

Now I do not find any provision in the Bill for an appellate authority So, when the Tribunal gives its judgement, it will be final Then if there is finality without a provision for appeal, it will not be judicious.

Therefore, there should be some appellate authority. But I don't think there is any such provision made in this Bill. Madam, I wan't to point out another lacuna Refund of fares and freights has also been included in the jurisdiction of the Iribunal. This enables the passengers to approach the Tribunal for 1efund of Rs. 2 or This way thousands of peothousands of passengers approach the Tribunal to claim their fares. That is why, it will be a very cumbersome and very burdensome Job for the Claims Tribunal to go ahead with its normal work for which . I think only damages it is meant. and items like that can be included Fares should not be included in the jurisdiction of the Tribunal.

Madam, it is a very welcome provision that a number of Benches are to be set up all over the country. My suggestion to the Minister is, at the time of setting up of the Benches to keep in view the jurisdiction of zones and divisions of the Bench is coterminus with the jurisdiction of the division or zone it will be more convenient to both the Railways and the claimants.

Madam, on this occasion, I would like to make a suggestion to the hon. The other day, Madam, Minister I met Mr. Madhavrao Scindia in his office to present a problem relating to my State. There is no company. If I am correct, it is the Hyderabad Lemon Co. Its perishable goods, its lemon parcels were damaged in railway accident involving 22 Down Dakshin Express in August last time. The company has not been paid compensation so far for that. On that occasion I took the representation to the hon. Railway Minister He received me well with a smiling face, very pleasantly he talkes with me and received the representation. I do not know what happened to the representation I have not received even an acknowledgement which is a routine work of the Minister's Secretariat.

Madam, on this occasion I would like to suggest to the Minister make a provision for appointing travel agents, at least for parcel booking and parcel delivery. There are hundreds of unauthorised persons at the railway stations -1 am just concluding—calling themselves "Hundekars." They misbehave with the people who go for booking their parcels. If there are authorised agencies for both booking and for delivery of parcels, it would be convenient to passengers and the Railways. Railways can charge something from the agencies also That will raise the revenue of the Railways That way, both the Railways and the passengers will be benefited. is why. I would like to make a suggestion to the Minister to keep this in view, to consider this, that it will be materialised before the next Budget Session comes, that he can include that revenue in the next Railawa, Budget also.

With these remarks I would like to support the Bill, Madam.

Thank you very much.

THE DEPUTY CHAIRMAN: Shri Aladi Aruna not present. Mr. Minister.

SHRI MADHAVRAO SCINDIA: Madam, I am grateful to the House for the generous support that has been given to this Bill. Undoubtedly objectives are totally justified, and it will be the endeavour of the Railway Ministry to implement it in action, not to let it remain merely in words. In fact, it was with this objective in mind that we brought this Bill forward. In the last two years we have been trying to effect speedy disposal of claims and there has been a lot of progress in this regard But however, we found that as far as court cases were concerned very very large backlog still remained. It was a matter which was not really in I would like to inform the House that we have also tried to ensure at the initial stage itself, that the rail user is satisfied. After a dialogue with the rail user, if he feels

that the railways had committed some lapse we try to satisfy him to This is reflected in a number of new claims preferred. This is the first area where we can try, through greater satisfaction to reduce the number of claims preferred. This attempt has been made in the last two In the year 1985-86, was a 6.8 per cent reduction in the number of new claims preferred In 1986-87, this was further reduced by 8.3 per cent. I am glad to inform the House that in the first six months this year compared to the first six months of the last year, there been a further improvement of 20.3 per cent. So this is evidenced from the fact that a sincere effort been made to try and satisfy the customer or the user before he has to go through the procedural processes which can take a lot of time.

Similarly, the second stage is the number of claims pending at the end of the period. Here again we have made a substantial impact. In the year 1984-85, the number of claims pending was 85,919. As a result of the drive initiated in 1985, this number by the end of the financial year 1985-86 was reduced by as much It came down to 51 per cent In 1986-87 there thousand and odd has been a further reduction of The number of per cent pending now at the end of the finan-So, that is the cial year is 28,865. second stage in which we have tried to implement corrective measures.

Then the third stage is the number of suits instituted which also reflect the level of satisfaction or dissatisagain in 1985-86, faction. Here there was a reduction of 105 cent. In 1986-87, a further reduction of 197 per cent and in April-August this year compared to the first five months of last year there has been a reduction in the number of suits So, this instituted of 355 per cent. also reflects a greater degree of customer satisfaction. However, these three stages are tackled, if the claim or the dispute carries beyond

1931

[Shri Madhavrao Scindia]

that, then it enters a particular process over which we do not have control in regard to acceleration or deceleration. This is what was worrying us a lot. The total number of suits pending in courts now is as much as 58,500, of which as many as 26,000 are over years old. This creates a great inconvenience to Railway customers who are not satisfied by us at any of the three stages. Therefore, objective in bringing in this Bill is that another forum, a specialised tribunal, should be provided instead of Railways being part of the exercise with district and various other courts to dealt with. lised tribunal just to deal with Railway claims should be created. is another forum for the customer. if he is not satisfied with us through these three stages. He can go there and a decision can be taken specially in our favour or against us, but a decision should come soon after which again he can go in further appeal.

Some hon. Members also said that we should ensure that the implementation is also done speedily. I can assure the House that we will make our In fact, we have taksincere effort. informal decision—that, course, cannot be a part of this Bill. Generally whatever the Tribunal decides we will try and see that at least Railways don't go into appeal again the whole case is prolonged. We will go into appeal only when the case is of a very great magnitude or it has a substantial impact on railway working, on the country and if the percussions are massive. However. we will try and see that the railways don't bother the customers and whatevery the Railway Claims Tribunal decides we will try and see that we accept their decision.

Some hon, Members talked about the joint Select Committee. They also said that this task should have been given to them. The Joint Select Committee will take six months to one-and-a-half year to present its report. If the hon, House decides to

pass this Bill even to set up and implement the Railway Claims Tribunal provisions will take us administrativly at least 4-6 months. So if were to wait for the Joint Select Committee it would delay us-possibly by a year or a year and-a-half and then further six months to implement it. It would mean you have to wait for almost two years. We felt that this is a Bill which can come forward now because there is no substantive difference. We not making any substantial changes. We are only making another forum to decide all railway claims in accordance with the Railway Act. If that Railway Act is amended at a later because of the Joint select Committee recommendations. cause of the Government's mendations then at that stage if Joint Select Committee deems it fit they can recommend the merger of the Railway Claims Tribunal Bill in the Railway Act itself which can also be done. Therefore we would speedily set up these Claims Tribunals and any changes in the Railway Act because of the Joint Select Committee or because of the Government's decision would automatically reflect in the decisions taken at the Railway Claims Tribunal because they would decide on the basis of the Act. We felt there is no point in delaying this Bill any further.

Madam, hon. Member, Shri Sukomal Sen talked about some figures. He gave some figures of 1977-78 and 1981-82 and said that 172 people were killed and only Rs. 45 lakhs were I would like to inform the hon. Member that the payments made in a particular financial have no relationship with the number of casualties taken place in that year because there may be a lot of backlog. As you know, Madam, one of the major reasons for tringing the Railway Claims Tribunal Bill is expeditious settlement of the accident As present in matters death an ad hoc Claims Commissioner is appointed in consultation with the State Government. I can tell the

House that sometimes it is a very frustrating experience after an Not once but we have to accident. write several letters to many of the State Governments to suggest us a name for appointment as ad hoc Claims Commissioner. This process itself takes us long and sometimes it is very frustrating. Ultimately the responsibility in the public mind rests with us because of the delay in appointment of an ad hoc Claims Commissioner. On an average it takes us about a year or 13 months settle even accident claims and death Therefore, a lot of decisions are taken in the next financial year accidents that have taken place in the previous years or sometimes no claimants may turn up or he may turn up at a later stage. The point I am trying to make it that all the payments made have no relationship with the number of casualties in that particular year.

Madam, Members also spoke about the number of Benches. They must have noticed in the Bill that the number of Benches would depend as the Government may deem fit from time to time In the Financial Memorandum we have talked about 19 Benches. We will set up 19 Benches and then depending upon the load of work if we feel that the load of work is not that much we can reduce this number in future If we feel that more Benches are required then, we set up more Benches. The Benches, of course, will also be mobile. Shri Yadav Ji talked about a couple of points which I have already answered. One point he raised was, in the absence of the Chairman, there was no provision for immediate take-over. That is not a fact. Actually, the Vice-Chairman can immediately take over. This is in section 6. Similarly, he talked about why judges should join unless after retirement The provision for a retired judge or judge to become Chairman of the Tribunal and the salary scale at Chairman's level is that of the Secretary. So, there should be no problem as such Then,

it is also open to retired High Court judges to take up this responsibility.

SHRI SATYA PRAKASH MALA-VIYA: You have also made a provision for sitting judges.

श्री माधवराव सिधिया : यादव साहब ने यह कहा कि सिटिंग जज क्यों भ्रायें। अब यहां भी रिटायरमेंट ^{गु}ज 65 हैं। भ्रापका यह कहना था कि ...

Why should they leave their posts and come? I do not see any reason why they cannot come because the salary scale is not less. The salary scale is the same. (Interruption).

श्री सत्य प्रकाश मालवीय: जो सिटिंग जज हैं हाईकोर्ट में उनका सिद्धांत रूप में रखना ही ठीक नहीं है।

SHRI MADHAVRAO SCINDIA: As far as the number of tribunals is concerned, I have already expressed my views on that. A time limit for judgment was raised by Sh. Mishra Ji. He had talked about a time limit to be laid down for judgment. Madam, our objective is speedy and expeditious disposal of cases and I am sure, Tribunal is occupied by since the very senior, responsible and experienced people, they would fully implement the objective and act with imbibed spirit in which the Claims Tribunal has been brought forward. I do not think it to be proper to place a time limit on a Tribunal, I do think it would be proper and I think, we can rest assured that they would expeditiously dispose of these claims (Mishra Saheb also talked about the implementation of the judgment being speedy. As I have already said and I assure you, every sincere effor will be made for this. Mr. Radha krishna raised a point about appea to the High Court. I have already said that the appeal does rest and th aggrieved party can go in for an ar peal also, I think, Madam Deput Chairman and everyone else is gettin a bit restive for lunch.

THE DEPUTY CHAIRMAN: V have to meet again at 2.30 P.M.

SHRI MADHAVRAO SCINDIA: So, Madam, once again, I would like to thank all the hon. Members for the generous support that we have received from all sides of the House and Dr. Ram also for his very generous words that he used in describing the railways and I am sure, with the encouragement that we have received from all the sides of the House, we will constantly succeed in our endeavours to improve the railway system and to improve the facilities to the railway users. Thank you.

Home Minister's

THE DEPUTY CHAIRMAN: The question is:

"That the Bill to provide for the establishment of a Railway Claims Tribunal for inquiring into and determining claims against a railway administration for loss, destruction, deterioration or non-delivery of animals or goods entrusted to be carried by railway or for the refund of fares or freight to it or for compensation for death or injury to passengers occurring as a result of railway accidents and for matters connected therewith or incidental thereto, as passed by the Lok Sabha, be taken into consideration."

The motion was adopted.

THE DEPUTY CHAIRMAN: shall now take up clause-by-clause consideration of the Bill.

Clauses 2 to 38 were added to the Bill.

Clause 1. the Enacting Formula and the Title were added to the Bill.

SHRI MADHAVRAO SCINDIA: Madam, I beg to move:

"That the Bill be passed."

The question was put and the motion was adopted.

THE DEPUTY CHAIRMAN: Now the House stands adjourned and will meet again at 2,35 p.m.

> The House then adjourned for lunch at thirty-five minutes past one of the clock

The House reassembled after lunch at thirty-five minutes past two of the clock. The Deputy Chairman in the Chair.

REPORTED REMARKS OF THE MINISTER, SHRI . BUTA номе SINGH. AGAINST THE CHIEF MINISTER OF ANDHRA PRADESII.

PARVATHANENI UPEN-SHRI DRA (Andhra Pradesh), Madam Deputy Chairman, I think you for allowing me to make this special mention which is very important and serious and also unpleasant for me I would like to refer to the utterances of the Union Home Minister, Mr Buta Singh, during his recent visit to Andhra Pradesh.

MINISTER OF HOME AF-THEFAIRS (SHRI BUTA SINGH): It is based on the press report

SHRI PARVATHANENI UPENDRA: Yes, based on the press report. (Interruptions)

THE DEPUTY CHAIRMAN .: Order, please.

SHRI BUTA SINGH: I just wantto submit this. Let us be fair. These are press reports till I speak.

SHRI PARVATHANENI UPENDRA: I said, "based on press reports" I also received reports over telephone from other sources,

AN HON, MEMBER. Unreliable sources. (Interruptions)

SHRI PARVATHANENI UPENDRA-Madam, will you please contain them?

THE DEPUTY CHAIRMAN. I request all the hon. Members to give a peaceful hearing to what the other hon. Members have to say. You will have a chance to reply. Please keep the atmosphere peaceful in the House.

SHRI PARVATHANENI UPENDRA: Madam Deputy Chairman, I have said the matter is very serious because it affects the Centre-State relations in